

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI SPECIAL BENCH
(Video Conference)**

**PRESENT: Dr. VENKATA RAMAKRISHNA BADARINATH NANDULA – MEMBER (J)
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 01.04.2024 AT 03.00 P.M.**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
CP(IB)/50/95/AMR/ 2022	Main Case	95 of IBC	State Bank of India (through Resolution Professional Shri Chillale Rajesh) Vs. Dr. Renuka Rani Maganti & Seven Hills Health Care Private Limited
	IA(IBC)/84/2024	U/s 60(5) of IBC, 2016 r/w Rule 32 and Rule 11 of NCLT Rules, 2016	State Bank India (Through RP Shri.Chillale Rajesh) Vs Dr.Renuka Rni Maganti (Personal Guarantor) and M/s Seven Hills Health Care Private Limited

ORDER

Mr. Maharshi Viswaraj, Ld. Counsel for the FC & Mr. M. Sridhar, Ld. Counsel for the CD present. Mr. Rajesh Chillale, Ld. RP present in person. Written submissions not filed by the FC. Ld. Counsel for the PG submits that written submissions will be filed during the course of the day. Orders reserved. However, liberty is given to the FC to file the written submissions, if any, by today.

IA(IBC)/84/2024: Mr. Maharshi Viswaraj, Ld. Counsel for the Applicant & Mr. M. Sridhar, Ld. Counsel for the Respondent present. Mr. Rajesh Chillale, Ld. RP present in person. Orders reserved.

**Sd/-
MEMBER JUDICIAL**